

ITEM NO.302

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 229/2019

SITARAM YECHURY

Petitioner

VERSUS

UNION OF INDIA & ANR.

Respondents

(FOR ADMISSION and IA No.127663/2019-GRANT OF INTERIM RELIEF)

Date : 05-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner

Mr. Raju Ramachandran, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Mr. Shankar Narayanan, Adv.  
Ms. Jahnavi Sindhu, Adv.  
Ms. Shruti Narayan, Adv.

For Respondents

Mr. K.K. Venugopal, AG  
Mr. Tushar Mehta, SG  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Ankur Talwar, Adv.  
Mr. B.V. Balram Das, Adv. (AOR)  
  
Mr. Tushar Mehta, SG  
Mr. Shashi Juneja, Adv.  
Mr. Satyajeet Kumar, Adv. (AOR)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable in one week.

Having perused the report submitted by the petitioner pursuant to the order of this Court, dated 28.8.2019, we are of the view that immediate steps should be taken to shift Mr. Mohammad Yousuf Tarigami

to the All India Institute of Medical Sciences (A.I.I.M.S.), New Delhi. The time and mode of travel of Mr. Tarigami will be decided by the State Government in consultation with the doctors and specialists of Sher-I-Kashmir Institute of Medical Sciences (S.K.I.M.S.), Srinagar. We hardly need to emphasise that the movement of Mr. Tarigami to the A.I.I.M.S., New Delhi shall be done forthwith by the concerned authorities. He will be allowed to be accompanied by one family member of his choice.

(Deepak Guglani)  
Court Master

(Anand Prakash)  
Court Master